GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2350 TO BE ANSWERED ON 31.07.2017

LABOUR COURTS

2350. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the existing number of labour courts set up for resolution of labour disputes in the country, State/UT-wise;
- (b)the number of cases pending with them for the last three years along with the reasons therefor, State/UT-wise, and

(c)the steps taken/being taken by the Government for expeditious settlement of these cases?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up twenty-two (22) Central Government Industrial Tribunalcum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. Out of these, two CGIT-cum-LCs one at Mumbai and the second at Kolkata also function as National Industrial Tribunals (NITs). The list of CGIT-cum-LCs is at Annexure-I.

(b): The number of industrial disputes received, disposed of and pending in various labour courts/tribunals during the last three years, i.e. during 2014-15, 2015-16 & 2016-17 are at Annexure-II, III & IV, respectively.

The reasons for pendency of cases, inter alia, include:

- (i) Absence of affected parties at the time of hearing;
- (ii) Seeking of frequent adjournments by the parties to file documents;
- (iii) Parties approaching the High Courts challenging orders of reference issued by the appropriate government as well as orders issued by the Tribunals on preliminary points.

(c): A Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of the CGIT-cum-LCs hold camp courts in various parts of the area under their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.

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Annexure referred to in the reply to Part (a) of the Lok Sabha Unstarred Question NO. 2350 to be answered on 31.07.2017.

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List of Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs)

SI. No.	Name of CGIT-cum-LC	State/U.T.
1	Mumbai I	Maharashtra
2	Mumbai II	Maharashtra
3	Dhanbad I	Jharkhand
4	Dhanbad II	Jharkhand
5	Asansol	West Bengal
6	Kolkata	West Bengal
7	Chandigarh I	Chandigarh
8	New Delhi I	Delhi
9	Kanpur	Uttar Pradesh
10	Jabalpur	Madhya Pradesh
11	Chennai	Tamil Nadu
12	Bangalore	Karnataka
13	Hyderabad	Telangana and Andhra Pradesh
14	Nagpur	Maharashtra
15	Bhubaneswar	Odisha
16	Lucknow	Uttar Pradesh
17	Jaipur	Rajasthan
18	New Delhi II	Delhi
19	Guwahati	Assam
20	Ernakulam	Kerala
21	Ahmedabad	Gujarat
22	Chandigarh II	Chandigarh

Mumbai I	National Industrial Tribunal				
Kolkata	National Industrial Tribunal				

ANNEXURE-II Annexure referred to in the reply to Parts (b) of the Lok Sabha Unstarred Question NO. 2350 to be answered on 31.07.2017.

Statement regarding cases and applications during the Financial Year <u>2014-15</u> <u>Central Government Industrial Tribunal-cum-Labour Courts (CGIT-</u>

	<u>cum-LC) and National Tribunals</u> .									
SI.	CGIT					APPLICATIONS				
No.			CAS	SES						
		B/F				B/F				
		from	Receive	Dispose	Pending	from	Receive	Dispose	Pendin	
		previou	d	d	renuing	previou	d	d	g	
		s year				s year				
1	Mumbai I	242	23	22	243	138	15	17	136	
2	Mumbai II	470	106	57	519	376	29	10	395	
3	Dhanbad I	1397	79	183	1,293	199	10	127	82	
4	Dhanbad II	781	71	145	707	36	0	14	22	
5	Asansol	471	27	79	419	42	9	6	45	
6	Kolkata	325	74	80	319	45	11	1	55	
	Chandigarh									
7	1	442	143	122	463	48	8	32	24	
8	New Delhi I	376	360	47	689	43	38	0	81	
9	Kanpur	740	103	40	803	223	26	94	155	
10	Jabalpur	1595	122	374	1,343	171	5	35	141	
11	Chennai	298	144	173	269	13	10	8	15	
12	Bangalore	529	34	145	418	115	47	15	147	
13	Hyderabad	900	222	121	1,001	589	12	527	74	
14	Nagpur	251	78	99	230	13	8	6	15	
	Bhubanesw									
15	ar	384	69	31	422	380	25	10	395	
16	Lucknow	514	78	68	524	51	24	8	67	
17	Jaipur	398	81	32	447	111	1	4	108	
18	New Delhi II	551	145	89	607	109	86	108	87	
19	Guwahati	91	7	60	38	32	20	21	31	
20	Ernakulam	128	54	46	136	6	20	7	19	
21	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523	
	Chandigarh									
22	II	503	124	179	448	64	27	1	90	
	TOTAL	13,722	2,232	2,260	13,694	4,370	469	1,132	3,707	
	Mumbai I,									
	NIT	8	1	0	9	152	0	0	152	
	Kolkata, NIT	10	1	2	9	79	0	0	79	
	Total CGIT									

NIT

13,740

2,234

2,262

13,712

4,601

1,132

469

3,938

cum-LC) and National Tribunals.

Annexure referred to in the reply to Parts (b) of the Lok Sabha Unstarred Question NO. 2350 to be answered on 31.07.2017.

Statement regarding cases and applications during the Financial Year <u>2015-16</u>

Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) and National Tribunals.

SI. No.	CGIT		CA	SES		APPLICATIONS			
110.		B/F	Receive		Pendin	B/F	Receive		Pendin
		from	d	ed	g	from	d	d	g
		previo	u	cu	9	previo	u	u	9
		us				us year			
		year				us year			
1	Mumbai I	243	0	0	243	136	9	8	137
2	Mumbai II	519	49	9	559	395	73	4	464
3	Dhanbad I	1293	101	201	1,193	82	21	29	74
4	Dhanbad II	707	96	76	727	22	1	1	22
5	Asansol	419	19	87	351	45	55	17	83
6	Kolkata	319	112	65	366	55	13	6	62
7	Chandigarh I	463	56	87	432	24	26	12	38
8	New Delhi I	689	252	97	844	81	47	23	105
9	Kanpur	803	115	78	840	155	29	25	159
10	Jabalpur	1348	128	355	1,121	147	1	96	52
11	Chennai	269	115	140	244	15	23	9	29
12	Bangalore	418	38	6	450	147	33	1	179
13	Hyderabad	1001	136	32	1,105	74	1	1	74
14	Nagpur	230	59	1	288	15	12	0	27
	Bhubaneswa								
15	r	422	52	14	460	395	18	1	412
16	Lucknow	524	78	85	517	67	23	28	62
17	Jaipur	447	83	58	472	108	6	5	109
18	New Delhi II	607	153	73	687	88	7	71	24
19	Guwahati	38	10	11	37	31	2	1	32
20	Ernakulam	136	59	24	171	19	14	5	28
21	Ahmedabad	2356	99	225	2,230	1,523	9	226	1,306
	Chandigarh								
22	II	448 13,699	166	104	510	90	65	18	137
	TOTAL		1,976	1,828	13,847	3,714	488	587	3,615
Mu	Mumbai I, NIT		0	1	8	152	2	2	152
Ko	Kolkata, NIT			~	~	70			70
	Total COTT		0	0	9	79	0	0	79
101	Total CGIT								
NIT-			1 0 7 1	4 000	10.000	2.017	400	500	2.045
INI	NIT		1,976	1,829	13,864	3,945	490	589	3,846

Annexure referred to in the reply to Parts (b) of the Lok Sabha Unstarred Question NO. 2350 to be answered on 31.07.2017.

Statement regarding cases and applications during the Financial Year <u>2016-17</u>

<u>Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) and</u> <u>National Tribunals.</u>

			CAS	SES		APPLICATIONS				
SI.		B/F								
No.	CGIT	from	Receive	Dispose	Pendin	B/F from	Receive	Dispose	Pendin	
		previous	d	d	g	previous	d	d	g	
		year	10	10		year		10	10.4	
1	Mumbai I	240	12	13	239	137	7	10	134	
2	Mumbai II	559	31	83	507	464	20	25	459	
3	Dhanbad I	1193	43	206	1030	74	20	18	76	
4	Dhanbad II	720	11	31	700	22	-	-	22	
5	Asansol	351	05	82	274	83	31	20	94	
6	Kolkata	366	04	03	367	62	0	0	62	
7	Chandigarh I	432	209	35	606	38	27	17	48	
8	New Delhi I	844	167	148	863	105	129	44	190	
9	Kanpur	840	42	67	815	159	12	12	159	
10	Jabalpur	1121	96	343	874	52	28	21	59	
11	Chennai	2260	48	203	2135	858	122	17	963	
12	Bangalore	450	105	57	498	176	38	20	194	
13	Hyderabad	1105	63	107	1061	74	78	1	151	
14	Nagpur	287	42	-	329	27	03	-	30	
15	Bhubaneswar	460	85	97	448	412	211	23	600	
16	Lucknow	517	29	42	504	62	67	51	78	
17	Jaipur	472	19	55	436	109	2	51	60	
18	New Delhi II	687	95	89	693	24	4	5	23	
19	Guwahati	37	05	02	40	32	01	0	33	
20	Ernakulam	171	30	42	159	28	13	04	37	
21	Ahmedabad	2230	57	597	1690	1306	46	272	1080	
22	Chandigarh II	510	48	29	529	137	14	58	93	
	TOTAL	13836	1246	2301	12781	3612	873	669	3816	
		·				·		•		
	Mumbai I, NIT	8	-	-	8	152	-	-	152	
	Kolkata, NIT									
		09	0	0	09	79	0	0	79	
	Total CGIT									

2301

12798

3843

873

669

4047

+ NIT

13853

1246